

12 hrs.

PAPERS LAID ON THE TABLE

AMENDMENTS TO COAL MINES
(CONSERVATION AND SAFETY) RULES

The Minister of Steel, Mines and Fuel (Sardar Swaran Singh): Sir, I beg to lay on the Table, under sub-section (4) of Section 17 of the Coal Mines (Conservation and Safety) Act, 1952, a copy of each of the following Notifications making certain further amendments to the Coal Mines (Conservation and Safety) Rules, 1954:—

- (i) S.R.O. No. 197 dated the 19th January, 1957.
- (ii) S.R.O. No 298 dated the 26th January, 1957.
- (iii) S.R.O. No. 2244 dated the 6th July, 1957.
- (iv) S.R.O. No. 2245 dated the 6th July, 1957.
- (v) S.R.O. No 2551 dated the 10th August, 1957. (Placed in Library, See No. LT-1500/59).

REPORTS ON SECOND GENERAL ELECTIONS
AND BYE-ELECTIONS

The Minister of Law (Shri A. K. Sen): Sir, I beg to lay on the Table a copy of each of the following papers:—

- (1) Report on the Second General Elections in India, 1957—Volume II (Statistical)

[Placed in Library, See No. LT-1501/59]

- (2) Results of bye-elections held between April, 1957 and March, 1959. (Placed in Library, See No. LT-1502/59).

NOTIFICATION ISSUED UNDER MINES AND
MINERALS (REGULATION AND DEVELOP-
MENT) ACT

The Minister of State in the Ministry of Home Affairs (Shri Datar): Sir, I beg to re-lay on the Table a

copy of Notification No. G.S.R. 349, dated the 28th March, 1959, under sub-section (1) of Section 28 of the Mines and Minerals (Regulation and Development) Act, 1957. (Placed in Library, See No. LT-1850/59).

NOTIFICATION ISSUED UNDER INTER-
STATE CORPORATIONS ACT

Shri Datar: Sir, I beg to lay on the Table, under sub-section (5) of Section 4 of the Inter-State Corporations Act, 1957, a copy of the Bombay Board and Faculty of Ayurvedic and Unani Systems of Medicine (Re-constitution and Re-organisation) Order, 1959, published in Notification No. G.S.R. 615, dated the 21st May, 1959. (Placed in Library, See No. LT-1503/59).

NOTIFICATIONS ISSUED UNDER ALL
INDIA SERVICES ACT

Shri Datar: Sir, I beg to lay on the Table a copy of each of the following Notifications, under sub-section (2) of Section 3 of the All India Services Act, 1951:—

- (i) G.S.R. No 881 dated the 1st August, 1959, making certain amendments to the Indian Administrative Service (Pay) Rules, 1954
- (ii) G.S.R. No 882 dated the 1st August, 1959, making certain amendments to the Indian Police Service (Pay) Rules, 1954. (Placed in Library, See No. LT-1504/59).

NOTIFICATIONS ISSUED UNDER FOREIGN
EXCHANGE REGULATION ACT

The Deputy Minister of Finance (Shri B. R. Bhagat): Sir, I beg to re-lay on the Table, under sub-section (3) of Section 27 of the Foreign Exchange Regulation Act, 1947 a copy of each of the following Notifications:—

- (i) G.S.R. No. 179 dated the 14th February, 1959 making certain further amendments to